

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

**Civil Contempt Petition No. 22 of 2011
In re.
Original Application No. 548 of 2009**

Reserved on 12.3.2012

Date of Decision 12.3.12 March, 2012

**Hon'ble Mr. Justice Alok K Singh, Member-J
Hon'ble Mr. S.P. Singh, Member-A**

Madhup Kumar, aged about 54 years, S/o Sri Mahendra Pal Sharma, R/o House no. L/17/6 Badshah Nagar, Govt. Colony, Badshahnagar, Lucknow.

.....Applicant

By Advocate : Sri R.S. Gupta

Versus.

1. Col. Sukhdeo Raj, Postmaster General, Bareilly.
2. Sri Jitendra Gupta, DPS, O/o PMG, Bareilly.
3. Sri Vishwa Pal Singh, SPOs Badaun.

.....Respondents.

By Advocate :Sri Deepak Shukla

O R D E R

By Justice Alok K Singh, Member-J

This Contempt petition was filed on 26.7.2011.

2. Arguments were heard at length. A preliminary objection has been raised from the other side by filing Short Counter Affidavit to the effect that the O.A. was decided on 16.4.2009, whereas Contempt petition has been filed after expiry of more than two years. It is said that under Section 20 of Contempt of Courts Act, 1971 the limitation for action for contempt is only one year, which has already passed much before. It is also

AS

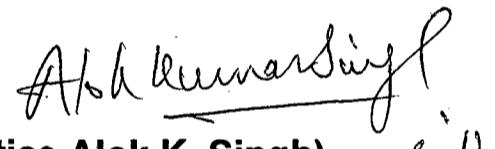
pointed out that even in the Writ petition no. 984 (S/B) of 2009 filed before the Hon'ble High Court, the order of this Tribunal was not stayed and therefore, it ought to have been complied with within one year. But this Contempt petition has been filed beyond the period of limitation. There is no provision for condoning the delay in filing a Contempt petition. This affidavit containing preliminary objection stands uncontested. Orally also, nothing substantial could be said from the other side.

3. In view of the above, this Contempt petition is dismissed. Notices issued to the respondents are hereby discharged.



(S.P. Singh)
Member-A

Girish/-


13.3.12

(Justice Alok K. Singh)
Member-J